

SUBMERGING OF KAKANAKOTE FOREST IN THE KABINI RESERVOIR

*197. SHRI A. D. MANI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government are aware that the Kakanakote Forest in Mysore is going to be submerged in the Kabini reservoir thus depriving tourists of a major attraction in Mysore, viz., hunting of elephants; and

(b) whether there are any proposals under Government's consideration to have a sanctuary for elephants in the country so that the elephant population may be properly preserved?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):

(a) A portion of the Kakanakote forest will be submerged under the Kabini Project, but the adjoining areas will still be available for giving shelter to elephants. Hunting of elephants is prohibited in Mysore and cannot therefore be considered as an attraction for tourists.

(b) No Sir. The existing wild life sanctuaries and National Parks are adequate for the preservation of elephants.

TATA FERTILISER PROJECT

*198. SHRI PRANAB KUMAR MUKHERJEE: Will the Minister of COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that "Tata Chemicals" to which a letter of intent for establishing a fertiliser project at Mithapur had been issued, has refused to obtain clearance under the provisions of the Monopolies and Restrictive Trade Practices Act; and

(b) if so, what is the reaction of Government thereto?

THE MINISTER OF COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY): (a) Tata Chemicals have represented that their application for setting up a fertilizer plant does not attract the provisions of the MRTP Act.

(b) The contentions of the company are under examination.

APPOINTMENTS IN SHANKAR SUGAR MILLS LIMITED, CALCUTTA

*199. SHRI K. P. SUBRAMANIAMENON:

SHRI A. P. CHATTERJEE:

Will the Minister of COMPANY AFFAIRS be pleased to state:

(a) whether a shareholder of the Shankar Sugar Mills Limited, Calcutta lodged a

complaint with the Government of India as well as with the Company Law Board about the appointment of Managing Director and Deputy Managing Director respectively of the said mill at fabulous salaries;

(b) if so, what action Government have taken in the matter;

(c) whether his Department granted their approval to the appointment of the said Managing Director and the Deputy Managing Director; and

(d) if so, the grounds on which such approval was granted?

THE MINISTER OF COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY): (a) A shareholder of the Shankar Sugar Mills Limited had objected to the managerial appointments proposed by the company with the approval of the shareholders at its meeting held on 1st December, 1969;

(b) The Company Law Board considered the company's application in the light of the objections raised by this shareholder;

(c) The Company Law Board approved the appointment of a Managing Director and a Deputy Managing Director each on a reduced remuneration of Rs. 2,500 per month plus one per cent commission restricted to 50 per cent of their annual salary plus perquisites; and

(d) The Company Law Board which is a statutory authority, considered all facts and circumstances of the case and decided the company's proposal on merits.

CALCUTTA TRAMWAYS COMPANY LIMITED

*200. SHRI MONORANJAN ROY:

SHRI A. P. CHATTERJEE:

Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government's attention has been drawn to a report recommending the taking over of the Calcutta Tramways Company Limited after paying compensation of rupees one crore; and

(b) if so, the details of the recommendations and the steps taken by Government in the matter?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): (a) and (b) The Government of West Bengal constituted a Committee of officers of the State Government and the Government of India to advise the State Government on the amount that may be justifiably offered for the purchase of the Calcutta Tramways Company and the factors required to be considered in assessing a fair price for the undertaking. Its report has just been re-

ceived and is under consideration by the State Government. Pending examination by the State Government, they do not propose to make the recommendations public.

फिल्मी कलाकारों का आयकर निर्धारण

*201. सरदार गुर्चरण सिंह टोहड़ा : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) निम्नलिखित फिल्मी कलाकारों पर 1969-70 वर्ष के लिये अलग-अलग कितना आयकर निर्धारित किया गया है ;

1. श्रीमती शर्मिला टैगोर ;
2. श्री राजेश खन्ना ;
3. श्री मनोज कुमार ;
4. श्री संजीव कुमार ; और

(ख) इन फिल्मी कलाकारों ने 1969-70 के वर्ष के दौरान कितना आयकर जमा कराया है और उनमें से प्रत्येक की तरफ कितना आयकर शेष है ?

†[INCOME-TAX ASSESSMENT OF FILM STARS

*201. SARDAR GURCHARAN SINGH TOHRA: Will the Minister of FINANCE be pleased to state:

(a) the amount of income-tax that has been assessed against each of the following film stars for the year 1969-70:

- (i) Shrimati Sharmila Tagore;
- (ii) Shri Rajesh Khanna;
- (iii) Shri Manoj Kumar; and
- (iv) Shri Sanjiv Kumar; and

(b) what amount of income-tax has been paid by these film stars during the year 1969-70 and what amount is still outstanding against each one of them?]

वित्त मंत्रालय में राज. मंत्री (श्री विद्याचरण शुक्ल) : (क) तथा (ख) इन फिल्मी कलाकारों का कर-निर्धारण बम्बई तथा कलकत्ता में किया जा रहा है। मांगी गई सूचना इकट्ठी की जा रही है और यथा संभव शीघ्र ही सदन की मेज पर रख दी जायगी।

†[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) and (b) These film stars are being assessed at Bombay and Calcutta. The required information is being collected and shall be laid on the Table of the House as soon as possible.]

पुष्पक विमान

*202. श्री सुन्दर सिंह भंडारी : क्या पर्यटन तथा नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार द्वारा फ्लाईंग क्लबों को अनुदान और पुष्पक विमान देना बन्द करने के क्या कारण हैं :

(ख) देश में इस समय कुल कितने फ्लाईंग क्लब हैं और इन क्लबों में कुल कितने व्यक्ति प्रशिक्षण पा रहे हैं ; और

(ग) क्या यह सच है कि पुष्पक विमान बनाने का कार्यक्रम भी स्थगित किया जा रहा है ?

†[PUSHPAK AIRCRAFT

*202. SHRI SUNDAR SINGH BHANDARI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) what are the reasons for discontinuing the grants and the supply of Pushpak aircraft to the Flying Clubs by Government;

(b) what is the total number of Flying Clubs in the country at present and how many persons are under training in these clubs; and

(c) whether it is a fact that the programme for manufacturing Pushpak aircraft is also being postponed?]

पर्यटन तथा नागर विमानन मंत्री (डा० कर्ण सिंह) : (क) उपदान योजना में विमान खरीदन के लिए कोई अनुदान देने की व्यवस्था नहीं है। फ्लाईंग क्लबों को सरकारी पुष्पक विमान उधार देने की प्रथा बन्द नहीं की गयी है।

(ख) देश में फ्लाईंग क्लबों की कुल संख्या 25 है। फरवरी, 1971 में इन क्लबों में 788 व्यक्ति उड़ान प्रशिक्षण ले रहे थे।